

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 101
IB-185/ND/2020**

IN THE MATTER OF:

M/s. PromkMultiservices India Pvt. Ltd.

...PETITIONER

Vs.

M/s. Nextzen Engineers Systems Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 13.01.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. : Mr. Rhea Luthra, Advocate

For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the counsel for the operational creditor. Perused the paper-book. Counsel for the operational creditor is directed to file the compliance with regard to Section 9(3)(C) of the IB Code and also having served the Section 8(1) notice by e-mail and affidavit under Section 65 B of the Indian Evidence Act, serve notice on the corporate debtor within 10 days. Dasti is also permitted as the counsel appearing for the operational creditor sought for the same. Post the matter to 27.01.2020.

-sd-

**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**